

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL      ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this is the 23rd day of April 2001.

Contempt Application no. 48 of 2001  
in  
Original Application no. 188 of 2001

Hon'ble Mr. SKI Naqvi, Member-J  
Hon'ble Mr. S. Biswas, Member-A.

AK Saini, S/o late KC Saini,  
R/o House no. 144/B Gayatri Nagar,  
Line par Muradabad.

... Applicant

C/A Shri OP Gupta

Versus

1. Sri Rajani Kant Tripathi, HRO, RMS,  
Bareilly, Division Bareilly.

2. ON Awasthi, SRM, Bareilly Division RMS,  
Bareilly.

... Respondents

C/Rs Sri NC Nishad.

O R D E R (Oral)

Hon'ble Mr. SKI Naqvi, Member-J.

As per applicant's case the interim order was passed on 22.2.01, through which the operation of impugned order dated 8.2.01 was to remain suspended. Through this impugned order the services of the applicant have been terminated. It has been mentioned from the side

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of the petitioner that this interim order was communicated on 26.2.01, but the applicant has been allowed to join only on 18.4.01 i.e. after about 2 months from the date of order, it goes to indicate that now the court order has been complied but with delay and <sup>its</sup> ~~consequence~~ <sup>as</sup> that is to be decided at the time of final hearing of the matter.

2. For the above nothing remains to be decided on contempt side. The notices issued are discharged accordingly.

*S. Bai*  
Member-A

*Secy*  
Member-J

/pc/